

- (b) Other bodies corporate - 25%
- (c) Directors/relatives/friends and associates - 25%

3. It is noticed that no specific details regarding shareholding have been indicated as regards shares of other bodies corporate and Directors/relatives/friends and associates. When this was pointed out to Shri G.K. Chhangani, the representative of the applicant, he prayed for time to publish fresh notices in accordance with Clause (4) of Regulation 4 *ibid.* Let the fresh notice be published within one week. The applicant shall place on record the particulars of the newspapers in which fresh notices have been published, along with copies of the newspapers containing the notices.

4. The petition be processed for hearing on completion of the procedural formalities associated with the publication of notices.

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K. N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi, dated the 28th June, 2004